

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. No. 169 /2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (T) Shri S.Vijayaraghavan**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23<sup>rd</sup> March, 2017, 10.30 A.M**

Name of the Company		Ma Tara Enterprise. -Versus- Stsalit Limited.	
Under Section		<b>9</b>	<b>I B C</b>
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Ms. Vrmila Chakraborty ) Advocate  
2. Mr. Rahul Singh ) for Petitioner

Rahul  
23/03/17.

**ORDER**

Ld. Counsel for the petition informed that she has filed this petition without service of notice and as per rules notice is to be served on the Corporate Debtor. Petitioner is directed to serve notice on the Corporate Debtor in Form 3 under sub-clause (a) of sub-rule (1) of Rule 5 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 within 7 days.

List the matter on 13/04/2017 for admission.

Sd/-  
(S. Vijayaraghavan)  
Member (T)

Sd/-  
(Vijai Pratap Singh)  
Member (J)